

(b) if so, whether the training imparted is likely to boost trade and tourism;

(c) when this proposal was made by the Commerce Ministry to the Prime Minister; and

(d) if so, by what time final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALEEM IQBAL SHERVANI):

(a) It is a well established and regular practice to train the officers who are posted to Indian Diplomatic Missions abroad.

(b) The training programme includes a wide range of subjects with due emphasis on promotion of trade and tourism.

(c) There is no such proposal submitted by the Ministry of Commerce.

(d) Question does not arise.

[Translation]

Five Star Hotels at Vasant Vihar

2403. SHRI JAI PRAKASH AGARWAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the DDA has chalked out any scheme to construct some hotels in Vasant Vihar area of New Delhi;

(b) if so, the details thereof;

(c) whether such scheme was also prepared a few year back, which was rejected by the Govt. in view of the Delhi Master Plan;

(d) if so, the basis on which the scheme for the hotel project has been sanctioned again at the same place;

(e) whether representations/memoranda from some voluntary organisations/citizens in protest have been received by the Government/DDA;

(f) if so, the reaction of the Government thereto; and

(g) the action taken or propose to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a): Yes, Sir.

(b) DDA has proposed to develop an International Hotels Complex at Vasant Vihar. The total area of the scheme is 315 ha. The Hotels Complex Comprises of 11 hotels. One site of a Five Star hotel has already been disposed off. There is a proposal for 5 sites for 4 Star Hotel and 6 sites for 5 Star Hotels.

Besides, the proposal includes a shopping mall, convention centre, 200 bedded hospital, national & international level institutes, group housing for general pool residential accommodation and recreational area such as Golf Course, Sports complex, Parks and Water Bodies etc.

(c) and (d) For the hotel complex, certain modifications in the land use norms of MPD 2001 are under consideration under the DD Act, 1957. The details of the land use are as under:-

Sl. No.	Land use	As per MPD-2001 (ha)	As approve by Government (ha)
1.	Residential	100	35
2.	Commercial	8	65
3.	Public & Semi public facilities	41.50	50
4.	Recreational	147	140
5.	Transportation	18.50	25
		315.00	315.00

(e) to (g) The project raised apprehension in the mind of some citizens and a letter was written to the Supreme Court of India against the proposal and development of this area. The Supreme Court of India is its order dated 13.9.96 ordered for the creation of an authority as per Environment (Protection) Act, 1996 by 10th Oct., 1996, and till such time as the Environmental Impact Assessment Authority clears the project ordered stoppage of all construction and development of the site. The Environmental Impact Assessment Authority has ordered DDA to carry out Environmental Impact Assessment Study for the proposed Complex. The Study report has been completed and submitted to the authority for its consideration and approval.

[English]

Construction of Roads

2404. SHRI SATYA PAL JAIN : Will the PRIME MINISTER be pleased to state;

(a) whether the Union Government propose to construct at least a walkable road from Jammu to holi cave